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**MINISTRY OF HEALTH AND FAMILY WELFARE**

**(Food Safety and Standards Authority of India)**

**CORRIGENDA**

**New Delhi, the 21<sup>st</sup> December, 2011**

F.No. 3/15015/30/2011.- In the notification of the Food Safety and Standards Authority of India, published in the Gazette of India, at pages 1-15 of the Food Safety and Standards (Laboratory and Sample Analysis) Regulations, 2011, Extraordinary, Part III, Section 4, vide notification number 2-15015/30/2010, dated the 1<sup>st</sup> August, 2011,-

1. Page 10, lines 4, 5 and 6 *for* “The sample of any imported article will be sent by the Authorized officer for analysis. The Food Analyst of any of the following notified laboratories or any other laboratories notified by the Food Authority from time to time. Having jurisdiction over the area in which the sample was taken” *read* “The sample of any imported article will be sent by Authorized officer for analysis to the Food Analyst of any of the laboratories authorized for this purpose by the Food Authority from time to time having jurisdiction over the area in which the sample was taken”
2. Page 11, lines 2 and 3 *for* “The laboratory specified in Column (1) of Table I below, shall carry out the functions entrusted to it by the Act or these regulations in respect of the local areas specified in the corresponding entry in Column (2) thereof.” *read* “The Food Authority shall authorize laboratories to carryout functions of referral laboratory for specified areas and to carry out such other functions as entrusted to it by the Food Authority under the Act”.
3. Page 12,-
  - (a) line 35 *for* “After test or analysis, the certificate thereof shall be supplied forthwith to the sender in Form B” *read* “After test or analysis, The certificate thereof duly signed by the Director of the Referral Food Laboratory or the report signed by the Food Analyst shall be supplied forthwith to the sender in Form A or Form B as the case may be”.
  - (b) lines 36 to 38, *for* “(3) The fees payable in respect of such a certificate shall be (Rs. 1000) per sample of food analyses as prescribed by the Food Authority and (4) Certificate issued under these regulations by the Laboratory shall be signed by the Director.” *read* “(3) The fees payable in respect of such Certificate shall be Rs. 1000 per sample of food analyzed or as prescribed by the authority”.
  - (c) line 39, *for* “(5)” *read* “(4)”.
4. Page 13, line 2 *for* “(refer regulation 2.2.2)” *read* “(Refer Regulation (2) of 2.3.1)”.
5. Page 14, line 3, *for* “(Refer Regulation (ii) of 2.3.1)” *read* “(Refer Regulation (2) of 2.3.1)”.

[V.N Gaur]

Chief Executive Officer